

MANIPUR GAZETTE

**EXTRAORDINARY
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No. 201

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(Bhadra 21, 1948)

**GOVERNMENT OF MANIPUR
SECRETARIAT: HEALTH DEPARTMENT**

NOTIFICATION

Imphal, the 10th September, 2026

No. MED-1202/5/2026-HS-HEALTH.- In exercise of the powers conferred by section 32 of the Manipur Medical Council Act, 2009 (Manipur Act No. 4 of 2012), the State Government hereby makes the following rules further to amend the Manipur Medical Council Rules, 2013, namely:-

THE MANIPUR MEDICAL COUNCIL (AMENDMENT) RULES, 2026

1. Short title and commencement. — (1) These Rules may be called the Manipur Medical Council (Amendment) Rules, 2026.

(ii) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of rule 34. — In the Manipur Medical Council Rules, 2013 (hereinafter referred to as the principal rules), after sub-rule (2) of rule 34, the following sub-rules shall be inserted, namely:-

“2(a). Any person who is already registered or possessing a valid registration under any State/UT may not require separate registration in the State subject to fulfilment of conditions as below:

- (i) Such a person shall be required to submit a self-certification in the format given at FORM 14 to the Manipur Medical Council along with the requisite documents given in FORM.-I under the heading “(a) If registered else where (MCI and other State)” within 15 days from the date of start of practice. Manipur Medical Council shall maintain a separate list of such practitioners indicating his/her registration numbers in their respective state medical councils.
- (ii) The Manipur Medical Council will independently undertake internal verification with the parent or presently registered state medical council of credentials and veracity of such persons. If any such person is found, after due verification/enquiry, to have been involved in any misconduct, his/her enlistment in the separate list referred to at rule 34(2)(a)(i) shall be liable to cancellation.
- (iii) Such persons shall ensure full compliance of the provisions of Manipur Medical Council Act, 2009 and rules made by the State and all such provisions of Act and rules shall be applicable to him/her.

2(b). Such person as mentioned at sub-rule 2(a) may also register if they so desire, at any point of time, by following the due procedure in accordance with those rules.”.

3. Amendment of FORM.-1 .— In FORM.-1 of the principal rules, under the heading “(a) If registered else where (MCI and other State)”, the document listed at Sl. No.(vi), namely “No Objection Certificate from State Medical Council where earlier registered” shall be deleted.

4. Insertion of FORM-14 — After FORM-13 of the principal rules, the following FORM-14 shall be inserted, namely:-

“FORM- 14
[see rule 34(2)(a)]
Manipur Medical Council
Self-Certification Format
NON- JUDICIAL STAMP PAPER

I, Dr. -----, S/D/W/o -----,
aged ----- years, resident of -----, do hereby solemnly
declare and affirm the following:

1. That I am a registered medical practitioner with the-----Council. My Registration Number is-----dated-----
2. That my registration is valid till -----
3. That I am not involved in any complaint, moral turpitude, or criminal case, nor is any such case or disciplinary action pending against me in any court of law or medical council in India.
4. That I have not been involved in any unethical medical practice.
5. Authenticity of Documents: All information and certificates submitted by me in my application are true, correct, and valid to the best of my knowledge and belief. I have not concealed or misrepresented any facts.

UNDERTAKING

I understand that if any of the declarations provided above are found to be false or incorrect at any stage, my registration/candidature shall be liable to immediate cancellation by the Manipur Medical Council or competent authority. Furthermore, I shall be subject to strict disciplinary and punitive actions as per the rules.z

[Signature of the Applicant]
Name: -----
SMC Reg. No:-----
Contact No: -----
Email: -----

Date:
Place:

SUMANT SINGH,
Commissioner-cum-Secretary (Health & FW),
Government of Manipur.